

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 431
IB-1107/ND/2018

IN THE MATTER OF:

M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

**For the Respondent/ Corporate-debtor :Ms. Mani Gupta, Advocate
Appearing for Erstwhile
Promoters/ Respondents.**

For the Resolution Professional

:Mr. Kapil Taneja, RP.

ORDER

Heard the submissions made by the counsel for both the parties including the earstwhile IRP. COC is directed to pay all the pending dues of IRP within next 10 days. Let this matter be posted to 24.12.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)